

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:724  
ANSWERED ON:10.12.2013  
DISABLED PERSONS  
Rajendran Shri C.

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has maintained any data regarding the total number of persons with disabilities in the country and if so, the details thereof, disability and category-wise;
- (b) whether 50% visual impairment has been included in the disability category and if so, the details thereof;
- (c) whether the Government has any reservations for such 50% visual impaired persons in Government jobs and if so, the details thereof; and
- (d) the details of the total number of vacancies existing in various departments of the Government for 50% visually impaired persons under this category?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) As per Census 2001 figures, the total number of persons with disabilities in the country is 21906769. Disability wise the position is as under:-

Seeing Speech Hearing Movement Mental

10634881 1640868 1261722 6105477 2263821

(b) Blindness and low vision have been included in the category of the disability in section 2(i) of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995. As per section 2(t) on the said Act, person with disability means a person suffering from not less than forty percent of any disability as certified by a medical authority.

(c) As per Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, every appropriate Government shall appoint in every establishment such percentage of vacancies not less than three per cent for persons or class of persons with disability of which one per cent each shall be reserved for persons suffering from-

(i) blindness or low vision;

(ii) hearing impairment;

(iii) loco motor disability or cerebral palsy, in the posts identified for each disability.

Provided, that the appropriate Government may, having regard to the type of work carried on in any department or establishment, by notification subject to such conditions, if any, as may be specified in such notification, exempt any establishment from the provisions of this section.

(d) Information is not centrally maintained in this Ministry.